

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 174 of 1996

Wednesday, this the 13th day of March 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

J. George, S/o Johnson, Regular
Mazdoor, Group(D), Office of the
General Manager, TELECOM(Transmission Project),
Chittoor Road, Cochin-11.

.. Applicant

By Advocate Mr M R Rajendran Nair.

Vs

1 The General Manager, Telecom,
Trivandrum Telecom District,
Trivandrum.

2 The General Manager,
Telecom Transmission Project,
Ernakulam, Cochin-11.

3 The General Manager, Telecom,
Ernakulam, Cochin-11.

.. Respondents

By Advocate Mr M.H.J. David.J, Addl.CGSC.

The application having been heard on 13th March 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant a Regular Mazdoor Group 'D', seeks repatriation to his parent unit, the Trivandrum Switching Area. He was deployed temporarily at Ernakulam, under second respondent. His parent unit has expressed willingness to take him back in case he is repatriated. Applicant submits that normally mazdoors are retained in their unit, and that it will be extremely difficult for

him to work at a far away place on his limited income.

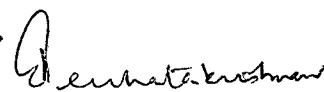
2 Respondents say that:

"It is now practically difficult to repatriate applicant to Trivandrum Switching Area without getting a substitute in his place ... "

It is not the look out of applicant, but of the respondents to find a substitute. This should not be vary difficult considering what the employment market is, and considering that many are approaching this Tribunal for engagement. We would have appreciated the difficulty expressed by second respondent in relieving applicant, if he were a highly specialised expert or something of the kind. The difficulty expressed borders on the ludicrous. Interests of justice require that applicant should not be subjected to unnecessary difficulties in the absence of any tenable administrative exigency. Third respondent will find a substitute in place of applicant within one month from today. At any rate second respondent will relieve applicant on the expiry of thirty days from today and permit him to join Trivandrum Secondary Switching Area.

3 Original application is allowed. Parties will bear their costs.

Dated the 13th March, 1996.


P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN